NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 274/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. De Beers India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 100 to 103 of the Companies Act 1956 and 52 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Afit Singh Advocate for James

Petrianes

<u>ORDER</u> TCSP No. 274/52/NCLT/MB/MAH/2017

On perusal of Transfer Application from Hon'ble High Court of Bombay, the Applicant is hereby directed to send notice as prescribed under sub-sec. (2) of Section 66 of the Companies Act, 2013.

List this matter on 3rd May, 2017.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).

Dated: 03.02.2017.